

## CHAPTER LIV

### AUDIT OF ACCOUNTS

**924. Audit of accounts of Court Receiver, the Offices of Prothonotary and Senior Master, etc.** - The accounts of the offices of the Prothonotary and Senior Master, Registrar, Appellate Side, Master and Registrar in Equity and Commissioner for Taking Accounts ( including his accounts as a Special Official Trustee), Official Assignee, Taxing Master, Insolvency Registrar, Chief Translator and Interpreter, Accounts Officer, High Court, and the Sheriff of Bombay shall be audited by an auditor deputed by the Accountant General of Bombay for tat purpose.

**925. Audits to be half yearly. Report to Chief Justice** – Such audits shall be made half-yearly as soon after the 30<sup>th</sup> June and 30<sup>th</sup> December in each year as may be practicable, and the auditor shall, in each case, report the result of the audit to the Chief Justice.

**926. In case of difference matter to be decided by Chief Justice or Judge appointed by Chief Justice** – If any question arises between the auditor and the officer whose accounts are under audit, the question shall be referred to the Chief Justice. The Chief Justice may himself decide the question or may refer it to any other Judge he may appoint in this behalf. The auditor and the officer whose accounts are under audit shall be entitled to be heard personally on such question before the Chief Justice or such other Judge as aforesaid. The decision of the Chief Justice or such other Judge, as the case may be, on the question shall be final

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